

09.2.2001

Mr. Kamal Dave, Counsel for the  
Applicant

Post the case on 26.3.2001  
alongwith connected application registered

*Chips*  
A.P. NAGRATH  
Adm. Member

*(B. S. RAIKOTE)*  
Chairman

Defect removed  
Date MA on 21/3/01  
Amrit  
21/3/01

22/3/01 Mr. Kamal Dave, Counsel for the Applicant

Register put up in Court for  
admission on 26.3.01 alongwith MA

*Meenakshi*  
Dy. REGISTRAR  
C.A.T. RAIPUR

26-3-2001

Mr. Kamal Dave, Counsel for  
the applicant

U.B. is informed for  
for admission / direction  
hearing on 4/4/2001

*Raveen*  
Court Master

4th April, 2001

Mr. Kamal Dave, Counsel for the applicant.

Heard the learned counsel for the  
applicant and considered the Original Application.

2. The applicant has alleged that in  
pursuance of the Notification dated 25.3.1997 for  
filling the vacancies of Extra Departmental Branch  
Post Master, Narayan Khera, under Raipur Circle,  
the applicant had submitted his application for  
consideration. But, the process of selection was  
not finalised for number of months. The applicant  
ARSHI

referred to

STANDARD SET  
W.M. 2001

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

JODHPUR BENCH, JODHPUR

ORDER SHEET

APPLICATION NO. 62 OF 2001

Applicant(s)

Respondent(s)

Advocate for  
Applicant(s)

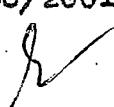
Advocate for  
Respondent(s)

Notes of the Registry	Orders of the Tribunal
	<p>sent a reminder in July 1997 to the authorities in this connection and thereafter, reminded the authorities in February 1999 and further in April 2000, but the applicant was not informed anything regarding the said selection process. Hence, the O.A.</p>
	<p>3. The applicant had sought a direction to the respondents for completing the selection process and declaring the panel with the assertion that the ad hoc appointment which has been continued for years, should not be allowed to continue in future. Along with the O.A. he has also filed a Misc. Application for condonation of delay.</p> <p>4. After careful consideration by us, we are of the opinion that the OA of the applicant is hopelessly time barred. If the applicant had submitted application in pursuance of the notification for appointment in April 1997 and was not communicated anything inspite of his reminder of July, 1997 then the applicant should have sought redressal of his grievance within the permissible period of limitation i.e. up to July 1998. Whereas, the present application has been filed after a delay of <sup>more than</sup> <del>in</del> <sup>in</sup> almost two years. Therefore, the present O.A. deserves to be dismissed.</p>

5. Considering the merits of the case, we are of the opinion that it is for the department to make ~~appointment~~ arrangements for regular appointments. Every public authority is expected to work according to the rules and we do not see any reason to direct the department to terminate the ad - hoc appointment by selecting the candidates in a regular manner because in our opinion, that would amount to entertaining a public grievance in general. This Institution cannot entertain any such public interest litigation and no general directions for terminating the ad hoc appointment of a particular post can be issued by us. Consequently, we do not think that it is a fit case for issuance of notice in which the applicant has sought a similar type of direction.

6. The Application for Condonation of Delay (M.A. No. 46/2001), discloses no satisfactory reasons for condoning the delay and, therefore, deserves to be dismissed and consequently, the O.A. also deserves to be dismissed.

7. As per the above discussions, the O.A. is dismissed in limine and also the Misc. Application No. 46/2001.

  
( Gopal Singh )  
Adm. Member

  
( A.K. Misra )  
Judl. Member

Part II and III destroyed  
in my presence on 28.3.07  
under the supervision of  
Section Officer (I) as per  
order dated 19/3/07

Section Officer (Record)

Copy of order  
with notice  
sent to Regd.  
to 132  
132 to 133  
dated 11/4/2001

order  
file received  
on 28-3-07

AD file  
for RTI  
for  
sample  
11/4/07